

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

(1)

ORDER SHEET

R. Application No. 7 of 1987

Applicant

Rahul Ahmed

Advocate for Applicant

Sh. H. S. Joshi

Respondent

Div. Personal Offr, S. Ry.
Region 8th.

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
12-1-87.	<p>The application filed by the Applicant u/s 22(7) of the Act, is being reviewed in accordance with the order of 28-10-86 in A. No. 134/86 (7) passed by this Tribunal comprising Hon'ble Vice-Chairman & Hon'ble A.R. (L-HAR).</p> <p>A fee for Rs. 25/- has been paid to the Court for fee of Rs 3/- has not been fixed on the Vakalat.</p> <p>Submitted by S. H. S. Joshi 13-1-87.</p>	<p>(KSP)VC/(LHAR)AM. JANUARY 22, 1987. <u>Order</u></p> <p>In this application made under Section 22(f) of the Administrative Tribunals Act of 1985 ('the Act') the applicant has sought for a review of our order made on 28th October, 1986 in Application No. 134 of 1986.</p> <p>2. In Application No. 134 of 1986 the applicant had sought for more than one relief. After hearing the learned counsel for the applicant and the respondents we dictated our order in the presence of both sides noticing the submissions made before us. At the hearing of the main application the ground that is now urged namely that the applicant's seniority must also be restored vis-a-vis others was</p>
13-1-87.	<p>Registers of remainder Tribunal bureau before S. H. S. Joshi Court hearing on 19-1-87. Re TSII.</p>	

R.A. 7/87

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Date	Office Notes	Orders of Tribunal
	<p><u>19-1-87</u></p> <p>Adjourneed to 22/1/87 and post before bench consisting of KSPJ-VC & LHAR-MCA</p> <p>P.D B CO CH</p>	<p>was not urged for which reason we did not examine that grievance and did not record our finding. When the applicant had not urged the ground that is now urged in this application he cannot justifi- ably ask us to review our order made on 28-10-1986. We see no error apparent on the face of the record to justify the admission of this application or recall the earlier order made and rehear the main application. We, therefore reject this application at the admis- sion stage without notice to the respondents.</p> <p>MS. D. R. M. <i>22/1/87</i> MEMBER (AII) MEMBER (AII) 22-1-87</p> <p>VICE-CHAIRMAN MEMBER (AII) MEMBER (AII) 22-1-87</p> <p>np/</p>
	<p><u>22-1-87</u></p> <p><u>Before</u> KSPJ - VC LHAR - MCA)</p> <p>Sri H. Subramanya for feura</p> <p>Application rejected order disturbed</p> <p>P.D B CO CH</p>	
29-1-87	<p>order dt. 22-1-87 issued to all the Parties Concerned.</p> <p>TRB</p>	